

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 613 of 2012**

Lata Janki Leland ..... Petitioner(s).

Versus

The State of Jharkhand ... Opp. Party(s).

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**  
**Through: Video Conferencing**

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For the Petitioner(s) : Mrs. J. Mazumdar, Advocate.

For the State : Mr. Ashok Kumar, A.P.P

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04/08.07.2020: Learned counsel for the petitioner submits that the petitioner is now a citizen of India and is a passport holder of India. She prays for some time to bring on record the said passport.

Prayer is allowed.

List this case after eight weeks.

In the meantime, interim order granted earlier shall continue.

Let the name of Mr. Ashok Kumar, learned A.P.P be shown in the Cause List.